

Compliance Report in the matter of OA NO. 666/2024; Om Prakash & Ors Vs State of HP, in compliance to the orders of Hon'ble National Green Tribunal dated 12/09/2024.

1. Background and Orders of Hon'ble National Green Tribunal:

It is submitted that the present matter was filed by residents of Dharmapur, Tehsil Haroli, District Una HP against the installation two Stone crushers namely M/s. Thakur Enterprises (Unit IV) and M/s. Shree Shree Rudra Stone crusher & Screening Plant (Unit II) at Village Dharampur, Tehsil Haroli. District Una, H.P.

The Hon'ble Tribunal vide order dated 03.07.2024 had constituted a Joint Committee of CPCB, HPSPCB and DM Una with a direction to the committee to visit the site, verify the factual position regarding dust suppression system installed and the pollution control measures taken by Respondents No. 10 and 11 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers. The Joint Committee has filed its report on 09.09.2024 reflecting the position of compliance by Respondents No. 10 and 11 and the Progress report of the Joint Committee will be filed separately after due sampling in post monsoon season.

The following directions were issued by Hon'ble National Green Tribunal (NGT) vide order dated 12/09/2024 (**Annexure-1**):

5. In the last paragraph of the report, the Joint Committee has sought time to complete the remaining activities of inspection in post-monsoon season, i.e., November onwards which could not be completed due to the 6 ongoing rainy season. Hence, the Joint Committee is permitted to file the supplementary report by way of an affidavit at least one week before the next date of hearing.

6. Respondent No. 2, HPPCB has also filed the reply dated 05.09.2024, but in that reply, there is no averment relating to any action for non-compliance of the norms by the Respondent Project Proponents.

7. Learned Counsel appearing for Respondent No. 2 has sought further time to file compliance report within 6 weeks.

8. Respondents No. 1 and 3 to 6 have filed their reply which is taken on record.

9. Learned Counsel for Respondents No. 10 and 11 submits that he has received instructions only yesterday and seeks four weeks' time to file a reply by way of an affidavit through e-filing.

10. In the meantime, Respondent No. 2 will ensure that Respondent No. 10 and 11 operate only by complying with all the norms.

2. Compliance of the orders of Hon'ble National Green Tribunal:

2.1. Site Visits:

To ensure the compliance of Guidelines for Stone crushing units issued by CPCB (copy attached as **Annexure II**), Regional Office, HPSPCB Una has visited both the above said Stone Crushing units from time to time and directions for the repair work of the pollution control devices were passed.

Whereas, the latest inspection of both the above said Stone Crushing Units was carried out on 08/11/2024. The units were non-operational, and air monitoring could not be carried out. However, the Joint Inspection Committee constituted by Hon'ble NGT shall carry out air monitoring by November, 2024.

Whereas, ***the factual position with regard to dust suppression system installed and pollution control measures taken by respondents no. 10 and 11, as specified by CPCB and Government of Himachal Pradesh, as verified by the Joint Committee on 12/08/2024, is as follows:-***

M/s. Thakur Enterprises (Unit IV):

The Consent to Operate (No. 13818439 dated 30/10/2024) issued by Himachal Pradesh State Pollution Control Board for the capacity of 58726 MT/Year, is valid upto 18/07/2026 (**Annexure-III**).

The unit has obtained i) Environmental Clearance (No. EC23B001HP169251dated 19/05/2023) for river bed mining with validity upto 18/05/2028 (**Annexure-IV**).

Whereas, w.r.t orders dated 12/09/2024 passed by Hon'ble NGT, directions were issued to the unit to submit compliance report as per the Checklist framed by CPCB for stone crushing unit vide this office letter no. 1090 dated 17/09/2024 (copy enclosed as **Annexure V**). Accordingly, unit has submitted reply vide letter dated 01/10/2024 (**Annexure VI**). Whereas, on inspection dated 01/11/2024, it was observed that minor repair work for the pipeline was pending, then, unit submitted compliance report w.r.t the directions passed by this office on 01/11/2024 vide letter dated 06/11/2024 (**Annexure VII**). The compliance as on 08/11/2024 with

regard to implementation of dust suppression system and pollution control measures by **M/s. Thakur Enterprises, Unit IV (Respondent No. 10)** are summarized in **Table 1**.

Table 1: Compliance of Pollution Control Measures by M/s. Thakur Enterprises, Unit IV (Respondent No. 10)

S.No.	Fugitive Emission Source Locations/Particulars	Checklist/requirement for compliance of conditions of Environmental guidelines	Status of Compliance as on 08/11/2024, as verified by the HPSPCB Una
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points,	Water sprinklers installed with adequately designed nozzles.	<i>Complying (Sprinklers and anti smog guns have been installed at unloading area, conveyers belts, material stacking area and approach roads)</i> Complying (Photograph 1 of Annexure-8)
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	Complying (Photograph 2 of Annexure-8)
3.	Secondary, Tertiary crushers and Screener.	Dry extraction cum bag filter followed by cyclone.	Complying (Photograph 3 of Annexure-8)
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material.	Covering of Conveyor belts.	Complying (Photograph 4 of Annexure-8)
5	At discharge points.	Flexible Telescopic chute from top of discharge point to the ground level.	Complying (Photograph 5 of Annexure-8)
6	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall.	Complying (Photograph 6 of Annexure-8)
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be	Complying (Photograph 7 of Annexure-8)

		metalled.	
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling System/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension	Complying, anti-smog guns have been provided in the premises at various locations. (Photograph 8 of Annexure-8)
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Adequate 03 rowed plantation has been provided Complying (Photograph 9 of Annexure-8)
10.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Complying, all the corners of the premises have not been provided with CCTV/PTZ cameras. (Photograph 10 of Annexure-8)
11.	Jaw Shed	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board.	The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation. (Photograph 11 of Annexure-8)
12.	Spray Nozzle System	The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.	Complying (Photograph 12 of Annexure-8)
13.	Approach Roads	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.	Complying. The approach roads are paved (Photograph 13 of Annexure-8) .
14.	Ground water usage	The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground	Bore well is installed. <i>Copy of the minutes of meeting enclosed as Photograph 14 of Annexure 8.</i>

		Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in	
15.	Washing Plant	In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	Complied, 03 stage settling tank has been installed. (Photograph 15 of Annexure-8)
16.	Sedimentation tank.	In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.	Complied, 03 stage settling tank has been installed but Working of the sedimentation process could not be verified as the plant was not in operation.

M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11)

The consent to operate (No. 12724502 dated 19/07/2024) issued by Himachal Pradesh State Pollution Control Board for the capacity 7516.6 MT/Year, is valid upto 31/03/2025 (**Annexure-9**).

The Unit has obtained i) Environmental Clearance (No. 928 dated 15/07/2021) for hill slope mining with validity upto 14/07/2026 (**Annexure-10**) and ii) Environmental Clearance (No. EC23B000HP120836 dated 19/05/2023) for river bed mining with validity upto 18/05/2028 (**Annexure-11**)

Whereas, w.r.t orders dated 12/09/2024 passed by Hon'ble NGT, directions were issued to the unit to submit compliance report as per the Checklist framed by CPCB for stone crushing unit vide this office letter no. 1089 dated 17/09/2024 (copy enclosed as **Annexure 12**). Accordingly, unit has submitted reply letter dated 22/10/2024 (**Annexure 13**). Whereas, on inspection dated 01/11/2024, it was

observed that minor repair work was pending, then, unit submitted compliance report w.r.t the directions passed by this office on 01/11/2024 vide letter dated 06/11/2024 (**Annexure 14**). The compliance as on 08/11/2024 with regard to implementation of dust suppression system and pollution control measures by **M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11)** are summarized in **Table 2:**

Table 2: Compliance of Pollution Control Measures by M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11).


S.No.	Fugitive Emission Source Locations/Particulars	Checklist/requirement for compliance of conditions of Environmental guidelines	Status of Compliance as on 08/11/2024, as verified by the HPSPCB Una
1.	Unloading area of raw material, primary crusher, Screeners, conveyors belts and transfer points,	Water sprinklers installed with adequately designed nozzles.	<i>Complying (Sprinklers and anti smog guns have been installed at unloading area, conveyers belts, material stacking area and approach roads)</i> Complying (Photograph 1 of Annexure 15)
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	Complying (Photograph 2 of Annexure 15)
3.	Secondary, Tertiary crushers and Screener.	Dry extraction cum bag filter followed by cyclone.	Complying (Photograph 3 of Annexure 15)
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material.	Covering of Conveyor belts.	Complying (Photograph 4 of Annexure 15)
5	At discharge points.	Flexible Telescopic chute from top of discharge point to the ground level.	Complying (Photograph 5 of Annexure 15)
6	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall.	Complying (Photograph 6 of Annexure 15)

7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	Complying (Photograph 7 of Annexure 15)
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling System/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension	Complying, anti-smog guns have been provided in the premises at various locations. (Photograph 8 of Annexure 15)
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Adequate 03 rowed plantation has been provided Complying (Photograph 9 of Annexure 15)
10.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Complying, all the corners of the premises have not been provided with CCTV/PTZ cameras. (Photograph 10 of Annexure 15)
11.	Jaw Shed	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board.	The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation. (Photograph 11 of Annexure 15)
12.	Spray Nozzle System	The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.	Complying (Photograph 12 of Annexure 15)
13.	Approach Roads	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.	Complying. The approach roads are paved (Complying (Photograph 13 of Annexure 15)
14.	Ground water usage	The crusher units using ground water shall register their ground water abstraction structures with the State	Bore well is installed. <i>Copy of the minutes of meeting enclosed as Photograph 14 of Annexure 15</i>

		Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in	
15.	Washing Plant	In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	Complied, 03 stage settling tank has been installed. (Photograph 15 of Annexure 15)
16.	Sedimentation tank.	In that case, the effluents from sedimentation tanks shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.	Complied, 03 staged settling tanks have been installed but Working of the sedimentation process could not be verified as the plant was not in operation.

3. Conclusion and Recommendation:

Both the stone crushers namely M/s. Thakur Enterprises Unit IV (Respondent No 10) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11) were ***found to be complying with the specified guidelines for dust suppression and pollution control measures*** as summarized in Table 1 and Table 2 of the report. The air and noise monitoring of both the Stone Crusher units will be carried out by the Joint Committee by this month and report of the Joint Committee shall be submitted accordingly.


 Regional Officer,
 H.P. State Pollution Control Board
 Phase-IV, Rakkar Colony,
 Dehra Dun (H.P.)-174303

Item No. 12

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 666/2024

Shri Om Prakash

Applicant

Versus

State of Himachal Pradesh & Ors.

Respondent(s)

Date of hearing: 12.09.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Vishal Mahajan, Ms. Divya Kumari Sharma & Mr. Anil Kumar, Advs.

Respondent: Mr. Vaibhav Srivastava, Ms. Vineeta Tiwari & Ms. Rajnandini Kumari,
Advs. for HPSPCB
Mr. Tarun Gupta & Mr. Sidhant Ranta, Advs. for R - 10 & 11

ORDER

1. In this original application, the Applicant had raised a complaint against non-compliance of the norms by Respondents No. 10 and 11 (wrongly mentioned as Respondents No. 11 and 12 in Memo of Parties), stone crusher units. Office to correct Memo of Parties.

2. The Tribunal by order dated 03.07.2024 had constituted a Joint Committee with a direction to the committee to visit the site, verify the factual position regarding dust suppression system installed and the pollution control measures taken by Respondents No. 10 and 11 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers.

3. The Joint Committee has filed its report on 09.09.2024 reflecting the position of compliance by Respondents No. 10 and 11 as under:

“Table 1: Compliance of Pollution Control Measures by M/s Thakur Enterprises, Unit IV (Respondent No. 10)”

S. No.	Fugitive Emission Source Locations/Particulars	Checklist/requirement for compliance of conditions of Environmental guidelines	Status of Compliance as on 12/08/2024, as verified by the Joint Committee
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points,	Water sprinklers installed with adequately designed nozzles.	No sprinklers were found installed in unloading area of raw material Dry run of the plant was taken at primary crusher, screener, conveyor belts and transfer points. However, sprinklers were not found working properly. It was informed that pipe network for the water sprinklers have been damaged due to rain on 11/08/2024.
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	Complying (Photograph 19 of Annexure-1)
3.	Secondary, Tertiary crushers and Screener.	Dry extraction cum bag filter followed by cyclone.	Not complying. Dry extraction cum bag filter followed by cyclone not installed.
4.	Covering of conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor	Complying (Photograph 20 of Annexure-1)
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level.	Not Complying. Telescopic chutes not provided (Photograph 21 of Annexure-1)
6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall.	Partially Complying; The wind breaking wall provided on two sides. The wind breaking wall on one side towards agricultural fields not provided. The height of the wind breaking wall provided, is not adequate and not as per guidelines (Photograph 22 of Annexure-1)
7.	Roads	Metaled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metaled.	Not complying. (Photograph 23-24 of Annexure1)
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension.	Not complying. Not provided

9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Partially Complying. One row provided only on small portions of two sides, which is inadequate. (Photograph 15 of Annexure-1)
10.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Not complying CCTV Cameras have been installed only in office building only at the entrance. However, all the corners of the premises have not been provided with CCTV/PTZ cameras.
11.	Jaw Shed	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board	The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation.
12.	Spray Nozzle System	The water mists spray nozzle system shall be interlocked with stone crushing unit main energy supply and water supply meter.	Could not be verified, as the plant was not in operation.
13.	Approach Roads	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution	Not complying. The approach roads are not paved. (Photograph 16 of Annexure-1)
14.	Ground water usage	The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in .	Bore well is installed. (Photograph 17 of Annexure-1). Copy of the permission granted by State Ground Water Authority was not provided
15.	Washing Plant	In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	One sedimentation tank provided but found to be damaged at the time of inspection (Photograph 18 of Annexure-1).
16.	Sedimentation tank.	In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.	Working of the sedimentation process could not be verified, as tank was damaged and the plant was not in operation.

Table 2: Compliance of Pollution Control Measures by M/s Shree Shree Rudra Stone Crusher & Screening Unit II (Respondent No. 11)

S. No.	Fugitive Emission Source Locations/ Particulars	Checklist/requirement for compliance of conditions Environmental guidelines	Status of Compliance as on 12/08/2024, as verified by the of Joint Committee
1	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points,	Water sprinklers installed with adequately designed nozzles.	No sprinklers were found installed in unloading area of raw material. Dry run of the plant was taken at primary crusher, screener, conveyor belts and transfer points. However, sprinklers were not found working properly. It was informed that pipe network for the water sprinklers have been damaged due to rain on 11/08/2024.
2	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	Complying (Photograph 19 of Annexure-1)
3	Secondary, Tertiary crushers and Screener.	Dry extraction cum bag filter followed by cyclone.	Not complying. Dry extraction cum bag filter followed by cyclone not installed.
4	Covering of conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts	Complying (Photograph 20 of Annexure-1)
5	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level.	Not complying. Telescopic chutes not provided (Photograph 21 of Annexure-1)
6	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall.	Partially complying; The wind breaking wall provided on two sides. The wind breaking wall on one side towards agricultural field not provided. The height of the wind breaking wall provided, is not adequate and not as per guidelines (Photograph 22 of Annexure-1)
7	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	Not complying (Photograph 23-24 of Annexure-1)
8	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/ Anti-smog gun in the premises to suppress dust within the premises to control dust emission	Not complying. Not provided

9	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Complying. Two rows provided (Photograph 25-26 of Annexure-1)
10	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Not complying CCTV Cameras have been installed only in office building only at the entrance. However, all the corners of the premises have not been provided with CCTV/PTZ cameras.
11	Jaw Shed	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board	The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation.
12	Spray Nozzle System	The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter	Could not be verified, as the plant was not in operation.
13	Approach Roads	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution	Not complying. The approach roads are not paved.
14	Ground water usage	The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in .	Bore well installed by M/s Thakur Enterprises, Unit IV is used by both the stone crushers, a informed by the Owner of the Stone Crusher). Copy of the permission granted by State Ground Water Authority not provided
15	Washing Plant	In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	Complying (Photograph 27 of Annexure-1)
16	Sedimentation tank.	In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.	Working of the sedimentation process could not be verified, as tank was damaged and the plant was not in operation.

4. The Joint Committee in the report has made the following recommendations:

“3. Conclusion and Recommendation:

- i. Both the stone crushers namely M/s. Thakur Enterprises Unit IV (Respondent No 10) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11) were found be only partially complying with the specified guidelines for dust suppression and pollution control measures as summarized in Table 1 and Table 2 in Section 2.3.2 of the report. HPSPCB may take necessary action to ensure that stone crushers are operated only after complying with the requisite measures for dust and pollution control.*
- ii. The Joint Committee was unable to assess compliance with emission and noise norms because both units were not functioning at the time of inspection. Consequently, the Committee could not monitor the ambient air quality around the stone crushers. It is recommended that ambient air quality and emissions from the stone crushers be monitored only when the plant is running at optimum capacity during the post-monsoon season (November onwards), as current monitoring in rainy season may not reflect an accurate picture.*
- iii. Additionally, the Joint Committee was unable to visit the stone crushers' mining sites to verify compliance with the environmental clearance conditions related to pollution control measures due to rain. The compliance of the same may be verified when the stone crushers are operating at full capacity during the post-monsoon season Le November onwards.*
- iv. It was observed that the distance between these two crushers (Respondent No. 10 and Respondent No. 11) is 0 meter (NIL). Some states have established distance criteria between stone crushers to prevent dust pollution from one affecting the other. However, since the State of Himachal Pradesh has not set such criteria, it is recommended that additional preventive measures may be implemented, especially considering that agricultural fields are located nearby. This factor may also be taken into account when granting permission for the expansion of existing units or the establishment of new units, to avoid the creation of clusters of stone crushers in a small village.”*

5. In the last paragraph of the report, the Joint Committee has sought time to complete the remaining activities of inspection in post-monsoon season, i.e., November onwards which could not be completed due to the

ongoing rainy season. Hence, the Joint Committee is permitted to file the supplementary report by way of an affidavit at least one week before the next date of hearing.

6. Respondent No. 2, HPPCB has also filed the reply dated 05.09.2024, but in that reply, there is no averment relating to any action for non-compliance of the norms by the Respondent Project Proponents.

7. Learned Counsel appearing for Respondent No. 2 has sought further time to file compliance report within 6 weeks.

8. Respondents No. 1 and 3 to 6 have filed their reply which is taken on record.

9. Learned Counsel for Respondents No. 10 and 11 submits that he has received instructions only yesterday and seeks four weeks' time to file a reply by way of an affidavit through e-filing.

10. In the meantime, Respondent No. 2 will ensure that Respondent No. 10 and 11 operate only by complying with all the norms.

11. Rejoinder, if any, be filed by the Applicant within 8 weeks by way of an affidavit.

12. List on 09.12.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 12, 2024
Original Application No. 666/2024
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**Environmental Guidelines
for
Stone Crushing Units**



Central Pollution Control Board

Ministry of Environment, Forest and Climate Change

Parivesh Bhawan, East Arjun Nagar

Delhi-110032

(July, 2023)

1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

3.1 Transportation of raw material: Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

3.2 Primary crushing: Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

3.3 Secondary crushing: After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

3.4 Screening: From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

3.5 Tertiary crushing: Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

3.6 Product storage and loading: After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

4.0 Environmental issues associated with Stone Crushing Units

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing:** Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.
- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.
- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.
- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.
- **Product release and storage:** Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.
- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	<ul style="list-style-type: none"> • Three sides and top should be covered and one side may be kept open for vehicular movement. • Water sprinklers should be provided on approach roads.

Primary Crushing/ Jaw Crusher	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (Figure-1) • Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.
Secondary Crushing	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.
Screening	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Door to be kept closed during operation. • Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house. • Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.
Tertiary Crushing	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided (Figure-2 & Figure-2(a)).
Product storage	<ul style="list-style-type: none"> • Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source. • All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying. • Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.

5.1 General Measures

- i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit

- i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
- ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.
- iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
- iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

- v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
- vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
- vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
- viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
- ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
- x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.
- xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



Figure-1: Covering of Primary/Jaw crusher



Figure-2: Chute from top of discharge point



Figure-2(a): Chute from top of discharge point



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 620

Date: 30/10/2024

Industry Registration ID: HP12836425

Application No : 13818439

To,

Thakur Enterprises Unit IV
VPO Dharampur, Tehsil Haroli District Una HP

Una
177209

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/13818439
Consent valid from:	28/10/2024
Consent valid upto:	18/07/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Rajender Singh, (Proprietor)
Address of Industrial premises	Thakur Enterprises Unit IV, VPO Dharampur, Tehsil Haroli District Una HP, ,Una-177209
Capital Investment of the Industry	218.63 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Una
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Sand, Stone & Bajri	58726	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	58726	-	Infrastructure Material

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	24	0.920
Pre-treatment	10	8

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.920	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	8	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Machine	Electricity	As per requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Three Layer Plantation, Telescopic Chutes, Water Sprinkler, Covered machinery	Others	2024-06-01	99 %	SPM -257.57 microgrammes/ Nm3



Approved By

**Member Secretary
(H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB Regional Office Una for information with direction that all the consent conditions are complied with and all the PCDs provided shall be maintained and operated to achieve the norms.



ANIL Digitally signed
by ANIL JOSHI
JOSHI Date: 2024.10.30
16:50:44 +05'30'

**Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Unit shall ensure compliance to the notified guidelines dated 29.06.2021 issued by the DEST.
5. Unit shall ensure compliance to the guidelines issued by CPCB.
6. The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.
7. The mining operation shall be performed strictly as per the approved EMP and unit shall comply with the conditions of EC, Grant order/Deed and PMT.
8. The unit shall immediately provide CCTV cameras and connect with the servers to display.
9. This consent is subject to Final outcome in Hon'ble NGT vide OA No. 358/2016 as well as in Hon'ble High Court vide CWP No. 2067 of 2019 and subjected to the outcome/decision of Hon'ble High Court CWP No. 4994 of 2023 titles as Subhash Singh & Ors versus State of HP and Ors.
10. This consent is subject to final outcome in OA no. 666/2024 pending in Hon'ble NGT.



By Order
Member Secretary
(H. P. State Pollution Control Board)

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Himachal Pradesh)

To,

The Owner

RAJENDER SINGH

H. no 118, phase-Iv, Himuda colony, Rakkar, District-Una, Himachal Pradesh. -174430

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/MIN/280095/2022 dated 25 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B001HP169251 |
| 2. File No. | HPSEIAA/2022/958 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Sh. Rajinder Singh Prop: M/s Thakur Enterprises Unit-IV |
| 7. Name of Company/Organization | RAJENDER SINGH |
| 8. Location of Project | Himachal Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/05/2023

(e-signed)
D.C. Rana
Member Secretary
SEIAA - (Himachal Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*



This has a reference to your proposal No. SIA/HP/MIN/280095/2022 submitted online for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 90th meeting held on 23rd & 24th March, 2023 with following features:

- | | | |
|---|---|--|
| a. Online SEIAA Proposal No. | : | SIA/HP/MIN/280095/2022
HP SEIAA/2022-958 |
| b. Name & Address | : | Extraction of Sand, Stone & Bajri. |
| c. Project Location with Khasra Number | : | Khasra number 6503/1 falling in Mauza/Mohal-Badehra, Tehsil Haroli, Distt. Una, HP. |
| d. Jamabandi | : | Jamabandi for the year 2014-2015 |
| e. Land Status | : | Private Land. |
| f. Project Capacity | : | 58,726 TPA. |
| g. Mining Area | : | 02-95-10 Ha, Private land, river bed. |
| h. Leases within 500 mtrs. | : | No mining leases exist within 500 meters: |
| i. Letter of Intent | : | Letter of Intent issued on dated 09.08.2021
(Valid for one year i.e. up to 08.08.2022) |
| j. Working Plan | : | Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh. |
| k. Proposed EMP Costs | : | Capital Cost- Rs.3.70 Lakhs, Recurring Cost- Rs.1.05 Lakhs/PA |
| l. Proposed CER Costs | : | As per the Additional Condition imposed at Sr. No. L (1). |
| m. Institutional Mechanisms for Env. Protection | : | The following will be responsible for maintenance of APCDs and Solid Waste Management sites:
i) Construction phase: Developer/ Project Proponent.
ii) Operational Phase: Developer/ Project Proponent. |
| n. Validity period of EC | : | 5 Years or upto the date of valid mining plan whichever is earlier. |

The SEIAA examined the proposal in its 61st meeting held on 21st April, 2023 and considered the recommendations made by SEAC in its 90th meeting held on 23rd & 24th March, 2023. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, Govt. of India subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. Statutory Compliance

- 1 This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2 The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
- 3 The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4 This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- 5 This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- 6 Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
- 7 The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation). Act. 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 8 The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 9 The Project Proponent shall follow the mitigation measures provided in MoEF&CC's Office Memorandum No Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled – Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area||.
- 10 The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- 11 A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District

- 13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- 14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

B. Air Quality Monitoring And Preservation

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO₂, CO₂ and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCII/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C. Water quality monitoring and preservation

- 1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA
- 3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- 4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines runoff, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- 6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.

- 7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. Noise and vibration monitoring and prevention

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. Mining plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. Land reclamation

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA

I. Public hearing and human health issues

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The

proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 × 14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9. (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

J. Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

K. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. Additional Conditions

1. The capital cost (@ Rs. 4.00 lacs per \leq ha.) under CER, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall device a plan for this purpose within one month for that area in consultation with project proponent.
2. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance reports being submitted by the project proponents.
3. The project proponent shall submit kml file of land, with revenue records, ownership details proposed for undertaking plantation under EMP for monitoring purpose.
4. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dbt-hp@nic.in.



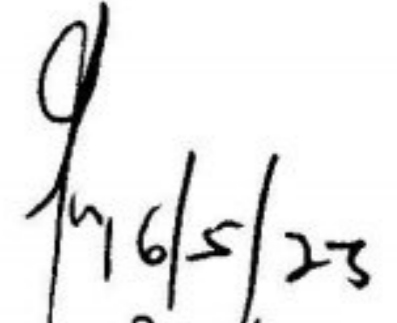
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above.

Dated: 2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.



Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Signature Not Verified

Digitally signed by Sh. D.C. Rana
Member Secretary
Date: 5/19/2023 2:13:43 PM



448
H.P.STATE POLLUTION CONTROL BOARD
Regional Office Una
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : <http://www.hppcb.nic.in> e-mail : pcbrouna2@gmail.com



No: HPSPCB/RO/Una/138(M/s Thakur Enterprises Unit IV)/2024: 1090

Dated: 17/09/24

From: Regional Officer

To

M/s Thakur Enterprises Unit IV,
VPO Dharampur, Tehsil Haroli,
District Una (HP).

Subject: Regarding orders dated 12/09/2024 passed by Hon'ble NGT in OA No. 666/2024 in the matter of Om Parkash Vs. Sate Of HP & ors.

This is with reference to latest orders dated 12/09/2024 passed by Hon'ble NGT in OA No. 666/2024 vide which it has been directed:

"HPSPCB will ensure that Respondent No. 10 and 11 operate only by complying with all the norms."

In this matter, it is directed to submit compliance report as per the checklist framed by CPCB for stone crushing units in the office of the undersigned within 15 days positively and to ensure that operation shall only be carried out after complying with all the norms.

Please note that in the event of failure to comply with above directions, penal and legal actions shall be initiated against you as per relevant Rules/Laws for the violations and non-compliance at your own risk and cost.

Treat it as most urgent please.

Er. Praveen Kumar
Regional Officer
HPSPCB Una

J C

Thakur
Enterprises

M/s. Thakur Enterprises Unit IV

Office : Head Office : Plot No. 188, Third Floor, Near PNB Bank, Rakkar Colony
Una- Nangal Road, UNA-174303., Teh & Distt. Una (H.P.)

E-mail : thakurunaunit4@gmail.com

Mob. : 78735-10001, 85537-00005

Works : V.P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No. TE/10/24-25

Dated 01/10/2024

To

The Assistant Engineer

H.P.S.P.C.B. Una

Subject:- Reply of Letter No.HPSPCB/RO/Una/138 (M/s Thakur Enterprises Unit-IV)/2024:1090
Dated :- 17/09/2024.

Dear Sir

As per above mentioned letter it is submitted that earlier we have all provided all the pollution control measures such as repair wind breaking wall up to adequate height i.e. 03 ft above the highest node of conveyor, repair the damaged metaled road, repair Dry Extraction cum bang filter.

Now as per directed to submit point wise compliance report as per detail given below:-

1. We have installed the water sprinklers with adequate designed nozzles as per photos, video attached.
2. We have grounded the MS Sheets on top around three side as per required by Department.
3. We have installed the Dry cum bag filter followed by cyclone as per photos attached.
4. We have cover the all conveyors as per photos attached.
5. We have fixed the telescopic chute form top of discharge point as per photos attached.
6. We have attached the photos of wind breaking wall and 3 ft. more than the highest node of
7. We have repair the metaled road with pavers as photos attached.
8. We have all installed the sprinklers with antismoke gun as per photos attached.
9. We have plantation the trees with 2-3 rows as photos attached.
10. We have ground the board with address of unit, plant capacity.
11. We have installed the camera around the crusher.

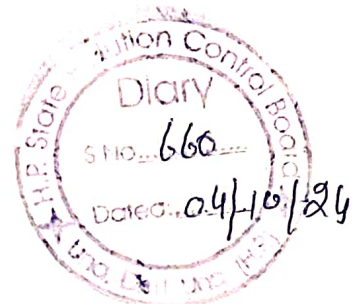
M/s Thakur Enterprises

Rajinder Singh
Prop./Auth. Signatory

Regards

M/s Thakur Enterprises Unit-4.

Rajinder Singh
01/10/2024



M/s. Thakur Enterprises Unit IV

Office : Head Office : Plot No. 188, Third Floor, Near PNB Bank, Rakkar Colony
Una- Nangal Road, UNA-174303., Teh & Distt. Una (H.P.)

E-mail : thakurunit4@gmail.com

Mob. : 78735-10001, 85537-00005

Works : V.P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No.....

Dated...06.11.2024.....

To
The Regional Officer
HPSPCB RO Una

Subject: Compliance with Pollution Control Measures at Our Crusher Unit

Sir,

Following the instructions given by your office on 01/11/2024, we have completed all the pending repairs and now we are complying with the following as per CPCB and DEST HP guidelines:

1. Installed a three-stage settling tank with a recycling facility.
2. Built a wind-breaking wall around the crusher area.
3. Planted three rows of trees.
4. Constructed a paved road for vehicle movement.
5. Installed sprinklers and anti-smog guns where dust is released.
6. Added a wet-type cyclone to the rotopactor.
7. Covered all machinery and conveyors.
8. provided all Pollution Control Devices (PCDs) as required.

We kindly request you to carry out an inspection to verify these measures.

Thanks & regards

M/s Thakur Enterprises Unit-4

M/s Thakur Enterprises

Rajender Singh
Prop./Auth. Signatory

Input and Report
Rajender Singh
07/11/2024



Photograph -1



Photograph 2

452



Photograph -3



Photograph -4

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Photograph-5



Photograph-6



Photograph-7



Photograph-8



Photograph-9



Photograph -10

456



Photograph-11



Photograph-12



Photograph-13

Thakur Enterprises Unit IV Rajender Singh, Una, Himachal Pradesh (Submission ID No- 26542)

The applicant had applied on Form - 4A for certificate of registration of borewell/tubewell and use of ground water for Commercial purpose. As per the report of Sr. Hydrogeologist, G.W.C., JSV, Una, No departmental energized borewell exists within a distance of 500m from the site of the applicant. Geologically and hydrogeologically valley fill deposit these are comprise of granular material ranging in the size from sand to boulder grade intercalation with clay. Ground water prospect in the area is high.

The application was forwarded to the Senior Hydrogeologist & Executive Engineer concerned for site inspection/verification as per uploaded documents and for floating the public notice (Form-2, rule 17 (1) / Form-3 rule 23 (1)) in the offices of concerned Urban Local Authority having jurisdiction, Executive Engineer, Assistant Engineer and Junior Engineer and in case of Industrial/commercial use also for Publication in two leading newspapers, so that interested persons, if any, may file their objection/suggestions. No objection has been received.

As per the report of Sr. Hydrogeologist G.W.C., JSV, Una, the borewell/tubewell has been drilled during 2018. However, the HP Ground Water (Regulation & Control of Development and Management) Act, 2005 & Rules, 2007 came into force w.e.f. 08.08.2011 and the HP Ground Water (Regulation & Control of Development and Management) Amendment Act, 2022 came into force w.e.f. 28.03.2023, hence after detailed discussions, it has been decided by the committee that this case may be approved subject to the compensation/compounding fee of Rs. 5000/- and payment of royalty w.e.f. year 2018. Therefore, the applicant may be advised to pay the compensation/compounding fee and royalty in the Himachal Pradesh Ground Water Authority account through Demand Draft. Hence, the sub-committee approved the case subject to the following conditions:

- i) The applicant shall construct a rainwater harvesting structure for the conservation and re-charge of ground water in his/her/their premise as per section-15 of the Himachal Pradesh Ground Water (Regulation & Control of Development and Management) Amendment Act, 2022 and Guidelines to regulate and control ground water extraction in the State of Himachal Pradesh vide Notification No. HP-3(A)-1/2019-II dated 03.05.2021 within six months of issuance of the Certificate of Registration and intimation will be given to Executive Engineer, JSV Division Una No-I on its completion.
- ii) The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water draw at any time and will maintain its log book.
- iii) The applicant shall have to pay royalty based on the quantum of ground water extraction through Executive Engineer, JSV Division Una No-I for the use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules, 2007 or the rules which may, subsequently, be made applicable by the State of HP.
- iv) In case of Industrial connection, the firm shall not use waste water of the industry for recharging of ground water.
- v) That the permission/section can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- vi) Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- vii) Certificate regarding non-partial availability of water supply from the public water supply agency.
- viii) The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- ix) The firm/applicant drawing water more than 10m³ /day of ground water shall construct piezometer, equipped with DWLR of latest version within six months in consultation with the Sr. Hydrogeologist, G.W.C., JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- x) All stakeholders abstracting ground water in excess of 100 m³/day shall be required to undertake annual water audit through Confederation of India Industries (CII)/Production Incentive Committee of Commerce and Industry (PICCI)/National Productivity Council (NPC) certified auditors and submit audit report to the Member Secretary of the Himachal Pradesh Ground Water Authority.

reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

ix) The holder of the registration of certificate shall be duly bound to maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water only for the purpose for which certificate of registration has been given.

The sub-committee approved the case subject to the condition the certificate of registration will be issued by the Member Secy. (HPGWA)-cum-S.E. P&I-II to the firm/applicant subject to submission of the following by the firm/applicant to the HP Ground Water Authority Shimla.

Detail of documents

- i) Shall pay the royalty from the date of installation of borewell a/w original logbook details.
- ii) Shall pay the Compensation/Compounding Fee of Rs. 5000/-.
- iii) Detail of Rain water harvesting structure.
- iv) Detail of Piezometer.

Therefore, as per the instantaneous decision taken by the Sub-Committee, the concerned Executive Engineer (Una No-I) is directed to convey the decision of Sub-committee to the firm/applicant and ensure the payment of the royalty, Compensation/Compounding Fee, Detail of Rain Water Harvesting Structure & Detail of Piezometer to this office on or before 15.11.2024 so that the certificate of registration in favour of firm could be issued.

Photograph-14

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Photograph-15



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 619

Date: 19/07/2024

Industry Registration ID: HP12614365

Application No : 12724502

To,

Shree Shree Rudra Stone Crusher and Screening Plant Unit II
VPO Dharampur, Tehsil Haroli District Una HP

Una
177209

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2024/12724502
Date of issue :	12/07/2024
Date of expiry :	31/03/2025
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Kapil Sharma, (Proprietor)
Address of Industrial premises	Shree Shree Rudra Stone Crusher and Screening Plant Unit II, VPO Dharampur, Tehsil Haroli District Una HP, ,Una-177209
Capital Investment of the Industry	58.58 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Una
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Boulders and Sand	7516.6	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	7516.6	--	Infrastrure Use

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	24	0.400
Pre-treatment	10	6

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.400	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	6	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Machine	Electricity	As per Requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Telescopic Chutes, Three Layer Plantation, Metalled Road, Water Sprinkler etc.	Others	Mon Jan 01 00:06:00 IST 2024	99 %	SPM<600.00 Microgram per cubic meter at all time



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Una for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



ANIL
JOSHI

Digitally signed
by ANIL JOSHI
Date: 2024.07.19
17:14:14 +0530'

**Anil Joshi,IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
 - e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
 - f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
5. Unit shall ensure compliance to the notified guidelines of DEST.
6. Unit shall ensure compliance to notified guidelines of CPCB by 17.10.2024 positively.
- 7.. The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher and its mining activities.
- 8.The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.
- 9.This consent is subject to any other orders issued by any Court of law and ratification of the State Board.
10. The mining operation shall be performed strictly as per the approved EMP and unit shall comply with the conditions of EC, Grant order/Deed and PMT.
10. Capacity is as per earlier issued consents Sand & Bajri @7516.60 M.T./Year.
11. Unit shall apply separately for CTE-Expansion for second EC dated 19.05.2023 of mining lease area bearing Khasra Nos. 5452 & 5455/1 measuring 02-93-58 Hect. (Pvt. Land/River Bed).
12. Unit shall install server & mobile linked CCTV cameras for online monitoring mechanism immediately.



By Order
Member Secretary
(H. P. State Pollution Control Board)



State Level Environmental Impact Assessment Authority
Himachal Pradesh

Annexure X

Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1

Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HP SEIAA/2021/846 - 928

Dated: 15th July, 2021

To

Sh. Kapil Sharma, S/o Sh. Sansar Chand,
M/s Shree Shree Rudra Stone Crusher, Village & P.O. Oel,
Tehsil Gagret, District- Una, H.P.

Subject: Project proposal for Mining of Minerals – Environmental Clearance-reg.

Dear Sir/Madam,

This has a reference to your proposal submitted online for grant of Environment Clearance on dated 24/06/2021, accepted by the SEIAA secretariat on dated 02/07/2021. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 80th Meeting held on 8th & 9th July, 2021. The said project involves following salient features:

- a. Online Proposal No. : SIA/HP/MIN/216700/2021
HP SEIAA/2021/846
- b. Project type : Collection of Sand, Stone & Bajri.
- c. Project Location : Khasra No. 33 (00-19-05 ha) & 32/4 (00-38-02 ha) falling in Mauza & Mohal-Sainsowal, Tehsil Haroli, Distt., Una, HP
- d. Jamabandi : Jamabandi for the year 2014-2015
- e. Land Status : Private land, Hill Slope (Leased land)
- f. Project Capacity : 37,583 MT for five years.
- g. Mining Area : 00-57-07 Ha, Private land, hill slope.
- h. Leases within 500 mtrs. : No mining lease exists in 500 meter.
From periphery of the
area applied
- i. Letter of Intent : Letter of Intent issued on dated 30.09.2020
(Valid for one year i.e. up to 29.09.2021)
- j. Working Plan : Strictly as per Working-cum-Environment Management Plan approved by
Geological Wing of Industries Department, Himachal Pradesh.
- k. EMP Costs : Capital Cost- Rs. 7.20 Lakhs, Recurring Cost- Rs. 1.5 Lakhs/PA
- l. CER Costs : Capital Cost: Rs. 3.00 Lakhs.
- m. Institutional : The following will be responsible for maintenance of APCDs and Solid Waste
Mechanisms for Env. Management sites:
Protection i) Construction phase: Developer/ Project Proponent.
ii) Operational Phase: Developer/ Project Proponent.
- n. Validity period of EC : 5 Years or upto the date of valid mining plan whichever is earlier.

The SEIAA examined the proposal in its 53rd meeting held on 12/7/2021 and considered the recommendations made by SEAC in its 80th Meeting held on 8th & 9th July, 2021. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. Statutory Compliance

- 1 This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

SIA/HP/MIN/216700/2021 1/7

- 467
- 2 The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
 - 3 The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
 - 4 This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
 - 5 This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
 - 6 Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
 - 7 The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
 - 8 The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
 - 9 The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled —Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area||.
 - 10 The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
 - 11 A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
 - 12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
 - 13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
 - 14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

 **B. Air Quality Monitoring And Preservation**

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO₂, CO₂ and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C. Water quality monitoring and preservation

- 1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA
- 3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- 4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- 6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.
- 7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. Noise and vibration monitoring and prevention

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure

that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. Mining plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. Land reclamation

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum

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discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA

I. Public hearing and human health issues

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 × 14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

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J. Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude

& longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.

2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

K. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MoEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. Additional Conditions

The project proponent shall submit compliance of the following CER condition within 3 months from the issuance of EC letter, failing which EC will be withdrawn:

1. The project proponent shall provide two plastic shredders, two plastic waste baling machines & two compactors to the concerned ULBs/ PRIs through Department of Environment, Science & Technology, GoHP.
2. The project proponent shall also provide 4 solar lights under CER.


Member Secretary


State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above.

Dated: 2021.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The APCCF (C), Ministry of Env., Forest and Climate Change, Regional Office (NCZ), 25, Subhash Road, Dehradun - 248001
7. The Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.


Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Himachal Pradesh)

To,

The Owner
KAPIL SHARMA
Mauza & Mohal Dharampur, Tehsil-Haroli, District-Una, State-Himachal
Pradesh. -177220

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/HP/MIN/286876/2022 dated 14 Oct 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|------------------------------|
| 1. EC Identification No. | EC23B000HP120836 |
| 2. File No. | HPSEIAA/2022/995 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | N/A |
| 6. Name of Project | Sh. Kapil Sharma Mining Area |
| 7. Name of Company/Organization | KAPIL SHARMA |
| 8. Location of Project | Himachal Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 19/05/2023

(e-signed)
D.C. Rana
Member Secretary
SEIAA - (Himachal Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



This has a reference to your proposal No. SIA/HPMIN/286876/2022 submitted online for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 89th meeting held on 16th February 2023 with following features:

a. Online SEIAA Proposal No.	: SIA/HPMIN/286876/2022 HP SEIAA/2022-995
b. Name & Address	: Extraction of Sand, Stone & Bajri
c. Project Location with Khassra Number	: Khassra number 5452/1 (1-86-22 ha), 5455/1 (1-07-36 ha), falling in Mauza & Mohal-Dharampur, Tehsil-Haroli, District-Una, H.P.
d. Jamabandi	: Jamabandi for the year 2017-2018
e. Land Status	: Private land, river bed
f. Project Capacity	: 66.056 TPA
g. Mining Area	: 2.93-58 ha
h. Leases within 500 mtrs.	: One mining lease exists within 500 meters, 1. Sh. Udham Singh, 5451/1, 4-83-90 ha. (Non-operational)
i. Letter of Intent	: Letter of Intent issued on dated 05.04.2022 (Valid for one year i.e. up to 04.04.2023)
j. Working Plan	: Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh
k. Proposed EMP Costs	: Capital Cost- Rs. 3.70 Lakhs, Recurring Cost-Rs. 1.05 Lakhs/PA.
l. Proposed CER Costs	: As per the Additional Condition imposed at Sr. No. I (1).
m. Institutional Mechanisms for Env. Protection	: The following will be responsible for maintenance of APCDs and Solid Waste Management sites: i) Construction phase: Developer/ Project Proponent. ii) Operational Phase: Developer/ Project Proponent.
n. Validity period of EC	: 5 Years or upto the date of valid mining plan whichever is earlier.

The SEIAA examined the proposal in its 61st meeting held on 21st April, 2023 and considered the recommendations made by SEAC in its 89th meeting held on 16th February 2023. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, Govt subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. Statutory Compliance

- 1 This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2 The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
- 3 The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4 This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- 5 This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- 6 Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
- 7 The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 8 The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 9 The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled - Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area].
- 10 The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- 11 A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any from whom suggestion / representation has been received while processing the proposal.

- 12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- 13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- 14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- B. Air Quality Monitoring And Preservation**
1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO₂, CO₂ and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCIV, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment/s/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
- C. Water quality monitoring and preservation**
1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial nullahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA
3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water courses/ water resources/ springs and perennial nullahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MoEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines runoff, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

- 6 Project Proponent shall plan, develop and implement water harvesting measures on long term basis to augment ground water resources in the area in consultation with the Regional Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to the Regional Office MoEF&CC & SEIAA annually.
- 7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. Noise and vibration monitoring and prevention

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed: by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. Mining plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMOR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEF&CC & SEIAA.

F. Land reclamation

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River, Pond, etc.). The collected water should be utilized for watering the mine area roads, green belt

development, plantation etc. The drains/ sumps/ pits/ etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

- 7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- 8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
- 9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. Transportation

- 1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- 2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

- 1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
- 2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- 3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- 4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- 5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA

I. Public hearing and human health issues

- 1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.

Handwritten signature

2. The Project Proponent must demonstrate compliance to workers towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing not to defecate in open. Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
 3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood, For Inorganic Chromium- Forthrightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches and of good quality).
 4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
 5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 6. Project Proponent shall make provision for the housing for workers/labourers or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
 7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.
- J. Corporate Environment Responsibility (CER)**
1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O/M No 72-65/2017-IA, II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
 2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.
- K. Miscellaneous**
1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA
 2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MoEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
 4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to R.O. MoEFCC & SEIAA.
 5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. Additional Conditions

1. The capital cost (@ Rs. 4.00 lacs per sq ha.) under CER, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall devise a plan for this purpose within one month for that area in consultation with project proponent.
2. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
3. Whenever the other mining lease of Sh. Udhm Singh on Khasra No. 5451/1, 4-83-80 Ha. is granted approval for operation the proponent Sh. Kapil Sharma and Sh. Udhm Singh shall undertake public hearing jointly as per provisions laid for mining projects >6 ha. cluster conditions.
4. The project proponent shall submit kiti file of land, with revenue records, ownership details proposed for undertaking plantation under EMP for monitoring purpose.
5. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dbt-hp@nic.in.

(Lalit Rana, IAS)
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above.

Dated:

2023

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009
4. The Director (Environment, Science & Technology) to the GOHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File

(Lalit Rana, IAS)
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Validity unknown

Digitally signed by Sh. D.C. Rana
Member Secretary
Date: 5/19/2023 11:05:09 PM



480

Annexure XII

Regd.

H.P.STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna2@gmail.com



No: HPSPCB/RO/Una/133(M/s Shree Shree Rudra S.C Unit II)/2024: 1089

Dated: 17/09/24

From: Regional Officer

To

M/s Shree Shree Rudra Stone Crusher and Screening Plant (Unit II),
VPO Dharampur, Tehsil Haroli,
District Una (HP).

Subject: Regarding orders dated 12/09/2024 passed by Hon'ble nGT in OA No. 666/2024 in the matter of Om Parkash Vs. Sate Of HP & ors.

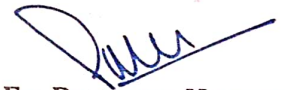
This is with reference to latest orders dated 12/09/2024 passed by Hon'ble NGT in OA No. 666/2024 vide which it has been directed:

"HPSPCB will ensure that Respondent No. 10 and 11 operate only by complying with all the norms."

In this matter, it is directed to submit compliance report as per the checklist framed by CPCB for stone crushing units in the office of the undersigned within 15 days positively and to ensure that operation shall only be carried out after complying with all the norms.

Please note that in the event of failure to comply with above directions, penal and legal actions shall be initiated against you as per relevant Rules/Laws for the violations and non-compliance at your own risk and cost.

Treat it as most urgent please.


Er. Praveen Kumar
Regional Officer
@HPSPCB Una



Shree Shree Rudra Stone Crusher & Screening Plant-Unit - II

VILL. & P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No.....

Dated 22/10/2024

Subject: Notice under Air Act (prevention & control of pollution) Act, 1981 No: HPSPCB/RO/UNA/133/2024:1089 dated 17.09.2024

Dear Sir

As per above mentioned letter it is submitted that earlier we have All provided the pollution control measure such as repair wind breaking wall up to adequate height i.e. 03 ft above the highest node of conveyor, repair the damaged metaled road, Chute from top of discharge point. Now as per directed to submit point wise compliance report as per details given below: -

- 1) We have installed the water sprinklers with adequately designed nozzles as per photos & video attached.
- 2) We have grounded the MS Sheets on top around three sides as per required by department.
- 3) We have covered the all conveyors as per photos attached
- 4) We have fixed the Telescopic chute from top of discharge point as per photos attached.
- 5) We have repair the maintained road with pavers as photos attached
- 6) We have plantation the trees with 2-3 rows as photos attached.
- 7) We have installed the camera around the crusher.
- 8) We have installed the sprinkler with anti-smoke gun in the premises to control dust emission resuspension as per photos Attached.

F.R.

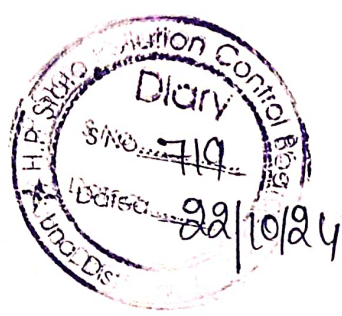
H.EE

J.EE-III

22/10/24

Input and report

22/10/2024



SHREE SHREE RUDRA STONE CRUSHER & SCREENING PLANT UNIT II

Prop. [Signature]

Fig 1 water sprinklers with adequately designed nozzles

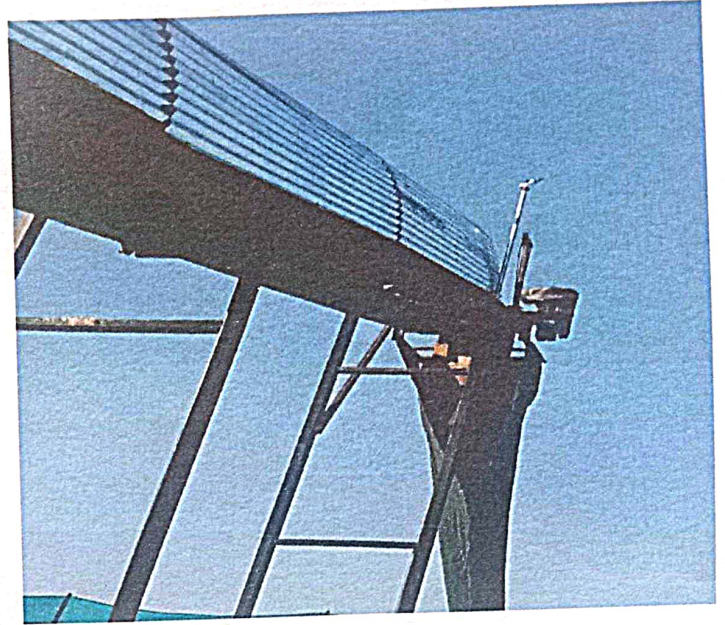
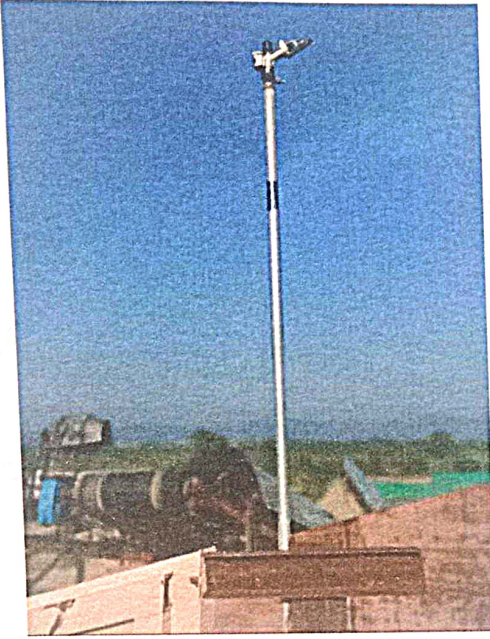


Fig 2 MS Sheet around the Plant



Fig 3 cover the all conveyors



Fig 4: Telescopic chute from top of discharge point



Fig 3 cover the all conveyors



Fig 4: Telescopic chute from top of discharge point



Fig:-5 Road with pavers



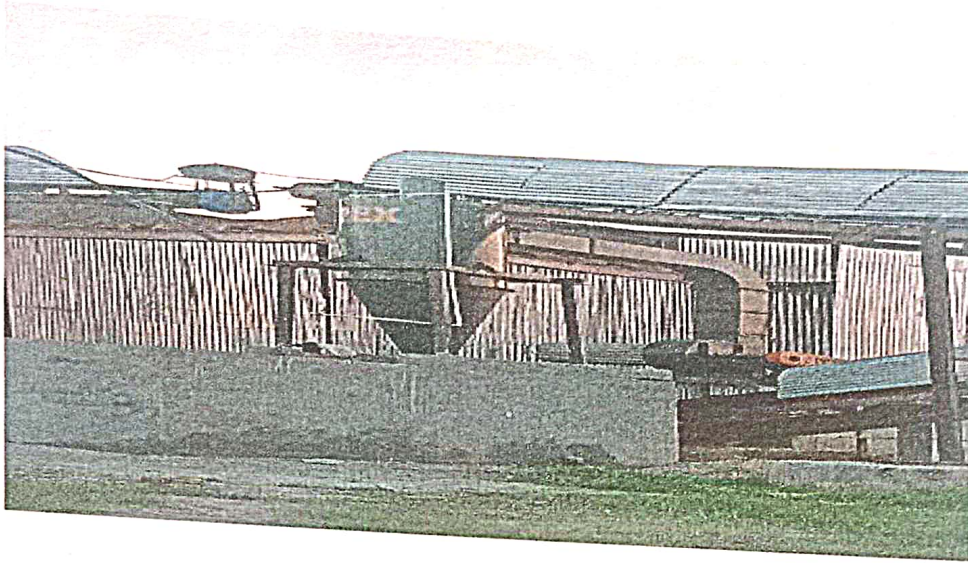
Fig. no:-6 Plantation the trees with 2-3 rows



Fig-7 :- Installed the camera around the crusher.



Fig:-8 Sprinkler with anti-smoke gun in the premises to control dust emission



Shree Shree Rudra Stone Crusher & Screening Plant Unit -II

VILL. & P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No.....

Dated...06/11/24.....

To

The Regional Officer

HPSPCB RO Una

Sub: Compliance of Pollution Control Devices in our Crusher unit.

Sir,

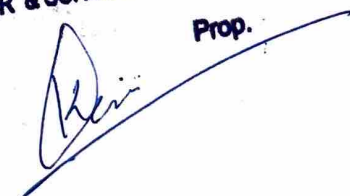
As per the verbal directions given by your office on 01/11/2024, we have completed all the minor repairs in our unit and now, as per HP govt and Central pollution Control Guidelines following has been complied:

1. 03 stage Settling tank with recycling facility has been installed,
2. We have covered the crusher premises with wind breaking wall along the periphery.
3. Plantation has been done in 03 rows.
4. Metalled road has been provided for vehicle movement.
5. Sprinklers and antismog guns have been installed at the points of dust emission.
6. Wet type cyclone has been installed with rotopactor.
7. All the machinery and conveyers are well covered.
8. All the PCD's as per the guidelines has been provided.
9. cctv cameras have been provided on all sides

Thus you are requested to verify by inspection please.

SHREE SHREE RUDRA STONE
CRUSHER & SCREENING PLANT
UNIT II

Prop.



Inspect and report


07/11/2024



F.R.
A.E.
J.P.C-II
Dated
7/11/24

Annexure-15



Photograph-1



Photograph-2



Photograph-3



Photograph-4



Photograph-5



Photograph-6



Photograph-7



Photograph-8



Photograph-9



Photograph-10



Photograph-11



Photograph-12



Una, Himachal Pradesh, India
 Amritsar Scooter Works, Amb Road, Chandigarh-chintapurni-dharamshala Rd,
 Prem Nagar, Una, Himachal Pradesh 174303, India
 Lat 31.469064° Long 76.257507°
 08/11/24 04:55 PM GMT +05:30

Photograph-13

3 of 13

Kapil Sharma Shree Rudra Stone Crusher Unit II Village Ramnagar, Gagret
 (Order No. 12122)

The applicant had applied on Form - A for certificate of registration of borewell/borewell and use of ground water for domestic purposes. As per the record of the Hydrogeological Survey of India (H.S.I.) dated 29.12.13 in the office of the Hydrogeologist, Una, the ground water level in the area is high within a distance of 300m from the existing borewell of the applicant. Consequently, the ground water table in the area is high. The ground water level in the area is high.

The application was forwarded to the Senior Hydrogeologist & Executive Engineer concerned for site inspection/verification as per appended documents and for holding the public notice. On 13.12.2024, the Senior Hydrogeologist & Executive Engineer, Assistant Engineer and Junior Engineer and in case of Industrial/Commercial use also for holding the public notice, as per appended documents, if any, may file their objection/suggestions. No objection has been received.

As per the record of the Hydrogeologist, S.V.V. Una, the borewell/borewell has been drilled during 2017. However, the HP Ground Water (Regulation & Control) Act, 2002 and the HP Ground Water (Regulation & Control) Rules, 2007 of the Government of India, 2002 came into force w.e.f. 26.03.2002. Hence after detailed discussion, it has been decided by the committee that this case may be approved subject to the compensation/compounding fee of Rs. 5000/- and payment of royalty w.e.f. 2017. Therefore, the applicant may be advised to

deposit the compensation/compounding fee and royalty in the HP Ground Water Authority account through Demand Draft. Hence, the sub-committee approved the case subject to the following conditions:

- The applicant shall construct a rainwater harvesting structure for the compensation and recharge of ground water in proportion to the quantity of water used for the purpose of the borewell/borewell. The structure shall be constructed in accordance with the provisions of the HP Ground Water (Regulation & Control) Act, 2002 and the HP Ground Water (Regulation & Control) Rules, 2007 of the Government of India, 2002.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawn at any time and maintain the log book.
- The applicant shall have to pay royalty based on the quantity of ground water drawn at the rate of Rs. 100/- per cum. The royalty shall be paid to the HP Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control) Act, 2002 and the Himachal Pradesh Ground Water (Regulation and Control) Rules, 2007 of the Government of India, 2002.
- The permission/consent can be withdrawn on the quantity of water to be drawn in case of industrial connection. The firm shall not be allowed to recycle/reuse of ground water in the area if adversely affected in terms of quantity and/or quality.
- Actual water requirement to be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply system shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The borewell/borewell drawing water from the 100m / 150m / 200m / 300m / 400m / 500m / 600m / 700m / 800m / 900m / 1000m / 1100m / 1200m / 1300m / 1400m / 1500m / 1600m / 1700m / 1800m / 1900m / 2000m / 2100m / 2200m / 2300m / 2400m / 2500m / 2600m / 2700m / 2800m / 2900m / 3000m / 3100m / 3200m / 3300m / 3400m / 3500m / 3600m / 3700m / 3800m / 3900m / 4000m / 4100m / 4200m / 4300m / 4400m / 4500m / 4600m / 4700m / 4800m / 4900m / 5000m / 5100m / 5200m / 5300m / 5400m / 5500m / 5600m / 5700m / 5800m / 5900m / 6000m / 6100m / 6200m / 6300m / 6400m / 6500m / 6600m / 6700m / 6800m / 6900m / 7000m / 7100m / 7200m / 7300m / 7400m / 7500m / 7600m / 7700m / 7800m / 7900m / 8000m / 8100m / 8200m / 8300m / 8400m / 8500m / 8600m / 8700m / 8800m / 8900m / 9000m / 9100m / 9200m / 9300m / 9400m / 9500m / 9600m / 9700m / 9800m / 9900m / 10000m / 10100m / 10200m / 10300m / 10400m / 10500m / 10600m / 10700m / 10800m / 10900m / 11000m / 11100m / 11200m / 11300m / 11400m / 11500m / 11600m / 11700m / 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